

CS No. 909/2019
Harpreet Kaur Vs. Harmeet Kaur & Ors.

17.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Present: Plaintiff in person with counsel Sh. Kamal Sharma.

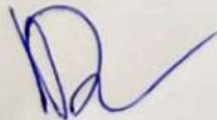
Defendants no. 1, 5 & 6 in person with counsel Sh. Arjun Singh Khurana, counsel for defendants no. 1,3, 5 & 6.

Sh. Varun Sharma, counsel for defendant no. 8.

Today hard copy of application U/s 151 CPC, U/s 89(1)(d) read with Section 151 CPC and U/o XXIII Rule 3 read with Section 151 CPC filed which was received through e-mail.

Further, defendant no. 8 has filed hard copy of written statement which was filed earlier through e-mail.

Contd.....



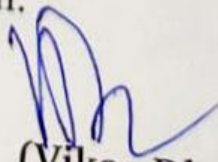
As per mediation order, the matter has been amicably settled between the plaintiff and defendants no. 1, 5 & 6 vide mediation settlement Ex. C-1 and MOU dated 19.07.2020 Annexure 1. In view of mediation settlement, the plaintiff has received a demand draft of Rs. 3,25,000/- Ex. C-2 from defendants no. 1, 5 & 6 today in the court.

As per mediation settlement, the plaintiff does not wish to pursue the present matter. Statement of plaintiff and joint statement of defendants no. 1, 5 & 6 recorded separately in this regard.

In view of statement of plaintiff, the present matter is withdrawn as settled.

As per mediation order, the court fee of the suit be refunded to the plaintiff, as per Section 16 of Court Fee Act by preparing the necessary certificate of refund.

File be consigned to record room.



(Vikas Dhull)

ADJ-01/WEST/THC
DELHI

Civ DJ 417/17
ROSHAN LAL Vs. JAI PRKASH AND ORS

Through Cisco Webex Video Conferencing

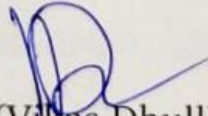
17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record

Pr: Sh.Manuj Aggarwal, Ld.counsel for plaintiff.

Sh.Manish Vats, Ld.counsel for defendants no.3 to 6.

The matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 09.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ 225/17

KAMLESH KAPOOR (Sr. Citizen) Vs. SANJEEV KAPOOR
AND ANR
Through Cisco Webex Video Conferencing

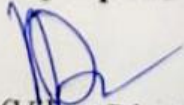
17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Suman Malhotra, Ld.counsel for plaintiff.

Defendants absent.

None has joined today through VC on behalf of defendants. Even otherwise, the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 09.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,

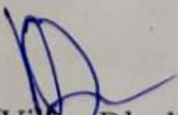
Civ DJ 12812/16
KRISHNA VERMA ROHILLA Vs. SUKHWINDER SINGH
SAINI AND ORS.

17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.40 p.m. Even otherwise, the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, matter is adjourned to 14.12.2020 for purpose already fixed.

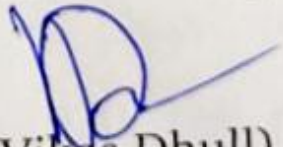

(Vikas Dhull)
ADJ-01, West,
THC, Delhi

17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.40 p.m. Even otherwise, the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, **matter is adjourned to 10.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No. 13124/16

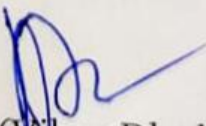
Vanesa Care Pvt. Ltd. Vs. Lizzat Marketing Co.

17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.40 p.m. Even otherwise, the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, **matter is adjourned to 10.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

M. No. 173/20
Municipal Corporation of Delhi Vs. B.K. Sahni

17.08.2020

Miscellaneous application U/o IX Rule 9 & 4 CPC received by way of assignment from Filing section in physical form. It be checked and registered.

Present: None.

(M. No. 9891826827

e-mail : ashutosh 402@hotmail.com)

Put up on 18.08.2020 for consideration.

Ahlmad is directed to intimate the ld. Counsel for plaintiff **telephonically for 18.08.2020.**

(Vikas Dhull)
ADJ-01/WEST/THC
DELHI

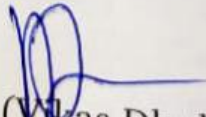
Civ DJ 162/2016
10878/16
JAGROOP Vs. SEEMA DEVI AND ORS

17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None

None has joined today through VC. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 07.12.2020 for purpose already fixed.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No. 979/2017
Krishan Dev Khanna Vs. Trilochan Singh


17.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.40 p.m. **In the facts, matter adjourned to 02.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

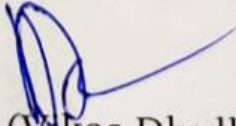
CS No. 10447/16
Prabhat Sharma Vs. Versa Sharma and Ors.

17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.40 p.m. Even otherwise, the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, **matter is adjourned to 10.12.2020 for further proceedings.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

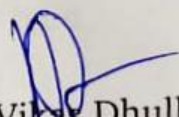
CS No. 923/19
Kandy Sareen Vs. Harjeet Kaur

17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.40 p.m. In the facts, **matter is adjourned to 10.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No. 11595/16

Mohinder Singh Vs. Surjeet Kumar and another

Through Cisco Webex Video Conferencing


17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Sh. Pardeep Kumar, counsel for defendant no.1

None has joined today through VC on behalf of plaintiff. Even otherwise, the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 14.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No.304/2020

Suresh Chandra Gupta Vs. Vikrant Singh

Through Cisco Webex Video Conferencing

17.08.2020

Pr: Sh.Joel, Ld.counsel for plaintiff.

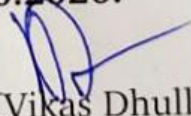
(Mobile No.: 9873841456)

(Email ID: joel99@outlook.in)

Ld.counsel for plaintiff is directed to file hard copy of the suit alongwith application under Order XVA read with Order XXXIX rule 10 CPC alongwith application seeking exemption under Section 151 CPC and for court fees with annexures within 15 days of the reopening of courts.

Heard. Plaint perused.

Now, subject to filing the court fees and email/whatsapp number of defendant, issue summons of the suit to the defendant through Nazarat Brnach, West, THC, Delhi for 15.10.2020.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

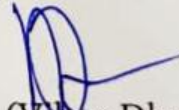
M No.410/17
Divya Jhunhunwala Vs. Rakhi Jain & Ors.

17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.40 p.m. In the facts, **matter is adjourned to 09.11.2020 for purpose already fixed.**



(Vikas Dhull)
ADJ-01, West,
THC, Delhi

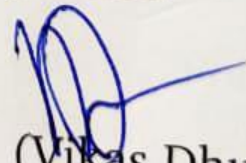
RCA No. 4/2020
Deepak Behl Vs. Chander Dev Chawla

17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.40 p.m. In the facts, **matter is adjourned to 10.11.2020 for purpose already fixed.**



(Vikas Dhull)
ADJ-01, West,
THC, Delhi

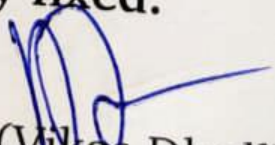
RCA No. 3/2020
Ashok Vs. Kishan Lal

17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.40 p.m. In the facts, **matter is adjourned to 10.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No. 11742/16
Asha Rani Vs. Ajit Singh and another

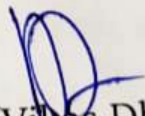
17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the parcha yadasht during the lock down period is not on record as it is apprised by ahlmad of the court that the file has been sent to the Hon'ble High Court of Delhi.

Pr: None.

Be awaited for the file.

Put up on **09.11.2020** for further proceedings.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ 10/2015

10721/16

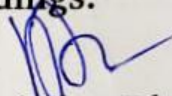
SARWANAND MISHRA Vs. SANDEEP SOLANKI

17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.40 p.m. In the facts, **matter is adjourned to 09.11.2020 for further proceedings.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No. 9951/16
Gurdeep Singh Vs. Raj Kumar Kohli and Ors

Through Cisco Webex Video Conferencing

17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

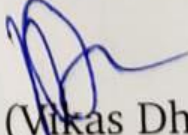
None for defendants no.1 and 3._

Sh.Amit Sanduja, Ld.counsel for defendant

no.2.

It is submitted today by ld.counsel for defendant no.2 that in the present case, earlier defendant no.1 had expired but now he has come to know that even plaintiff has expired and steps are required to be taken by legal heirs of plaintiff for their impleadment.

In the light of submission made by ld.counsel for defendant no.2, adjourned to 29.10.2020 for further proceedings.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No. 390/2018
Paramjit Kaur Vs. Ranjit Kaur


17.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.40 p.m. **In the facts, matter adjourned to 03.10.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ 656/17

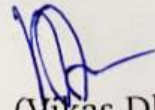
Shailja Verma and Ors. Vs. Rajinder Singh and Ors.

17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.40 p.m. In the facts, **matter is adjourned to 09.11.2020 for purpose already fixed.**



(Vikas Dhull)
ADJ-01, West,
THC, Delhi

RCA No. 31/17
Manjit Kaur Vs. Sudha Kalra

Through Cisco Webex Video Conferencing

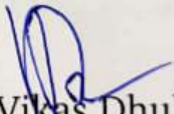
17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.J.C.Mahindru, Ld.counsel for respondent.

None for appellant.

None has joined today for the VC on behalf of appellant. **In the facts, put up on 24.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ 35/2014
11723/16

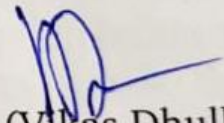
CHARANJIT SIINGH through L.Rs.Vs. RAMESH GULATI
AND ORS.

17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.40 p.m. **In the facts, matter adjourned to 02.12.2020 for purpose already fixed.**



(Vikas Dhull)
ADJ-01, West,
THC, Delhi

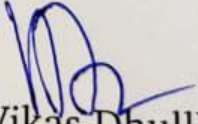
CS No. 9594/16
Suman Mehta Vs. Jaspreet Singh

17.08.2020

Pr: Sh. Anil Kumar, counsel for plaintiff.

Defendant absent.

The matter is pending at the stage of arguments on the pending application of defendant for production of documents. However, defendant has chosen not to join today through VC. In the interest of justice, no adverse orders are being passed against defendant. Hence, **matter is adjourned to 01.12.2020 for arguments on the pending application of defendant.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No. 11288/16
Prem Wati Vs. Kajor & Ors.

Through Cisco Webex Video Conferencing

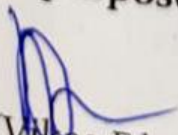
17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.S.P.Gupta, Ld.counsel for defendants no.4,5 and 6.

None for plaintiff.

None has joined today through VC on behalf of plaintiff. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 07.12.2020 for purpose already fixed.


(Vikas Dhull)
ADJ-01, West,

Civ DJ 1438/17
BESTONE IMPEX Vs. EVOKE INFRASTRUCTURE AND
PROJECT P. LTD AND ORS.

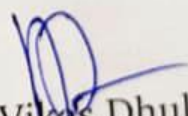
17.08.2020

Pr: Sh.Pradeep Kumar, Ld.counsel for defendants.

None for plaintiff.

It is apprised today by ld.counsel for defendant that the matter is pending at the stage of arguments on his pending leave to defend application.

Since plaintiff has not joined today through VC, hence matter is adjourned for arguments on the leave to defend application of defendant for 02.12.2020.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

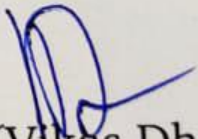
Civ DJ 125/2016
11346/16

M/S ARORA ASSOCIATES REALTY LTD Vs. BINA MINJ
17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.40 p.m. **In the facts, matter adjourned to 03.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi


CS No. 9898/16
Rameshwar Dayal Vs. Kusum Lata

17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.40 p.m. **In the facts, matter adjourned to 07.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ 419/17
SAKSHI MOLASI Vs. RAKESH KHATTAR AND ORS.

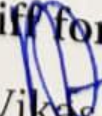
Through Cisco Webex Video Conferencing
17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Mahender Jeet Singh, Ld.counsel for defendant.

Although the matter is listed today for issues but ld.counsel for defendant has submitted that he has filed an application for review on record on 11.03.2020.

The said fact is confirmed by reader of this court. Hence, issue notice of the said application to the plaintiff through Nazarat Branch, West, THC, Delhi for 04.11.2020 subject to defendant providing email/whatsapp number of plaintiff and in case, physical opening of court resumes, ld.counsel for defendant is directed to file PF and RC for issuance of notice of review application to plaintiff for 04.11.2020.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Through Cisco Webex Video Conferencing

17.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh. Manish Vats, ld.counsel for plaintiff.

None for defendant.

It is submitted today by plaintiff's counsel that the matter is pending at the stage of reply and arguments on the pending application of plaintiff for leading additional evidence.

At request, adjourned to 09.12.2020 for filing of reply by defendant and for arguments on the application of plaintiff for leading additional evidence.



(Vikas Dhull)
ADJ-01, West,

CS No. 8473/16
Sanjay Bansal Vs. Sanjay Jain &Anr.

Through Cisco Webex Video Conferencing

17.08.2020

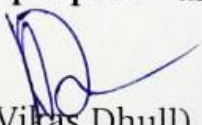
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Ashok Singh, Ld.counsel for plaintiff.

None for defendant no.1.

Defendants no.2 and 3 exparte.

None has joined today through VC on behalf of defendant no.1. Even otherwise, the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 08.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,

Civ DJ 1545/2011

11994/16

NEELAM GANDHI Vs. GURDEEP SINGH DANG

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Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Amit Sanduja, Ld.counsel for plaintiff.

None for defendant.

It is submitted by plaintiff that in the present case, plaintiff has expired and even application for impleadment of his legal heirs stands allowed.

Now, put up on **29.10.2020** for further proceedings with the connected case.



(Vikas Dhull)

ADJ-01, West,

THC, Delhi

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File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Baldev Krishan, Ld.counsel for defendant.
(Email ID: baldevkrishan50@gmail.com)
None for plaintiff.

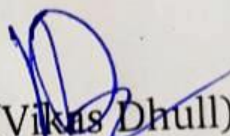
None has joined today for the VC on behalf of plaintiff. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of



Contd.....

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the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 02.11.2020 for purpose already fixed.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi